

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 21-03-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/724(CHE)2024

PETITION NUMBER : CP(IB)/34(CHE)2022

**NAME OF THE APPLICANT : Assets Care & Reconstruction Enterprise
Ltd**

**NAME OF THE RESPONDENT(S) : Edelweiss Asset Reconstruction Company
Ltd**

**UNDER SECTION : Sec 60(5) of IBC, 2016 & Rule 11 of
NCLT Rules, 2016**

ORDER

Ld. Counsel Mr. V.V. Sivakumar for the Applicant.

This is an Application seeking substitution of Assets Care and Reconstruction Enterprise Ltd in its capacity as trustee of ACRE-152 Trust in place Edelweiss Asset Reconstruction Company Limited.

Applicant is directed to serve copy of the Application on the Respondent and file AOS.

Reply be filed within two weeks.

Rejoinder, if any, be filed within a week thereafter.

Application is posted for hearing on **03.05.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

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